NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T. C.P No.34/(MAH)/2011

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mr. Tikamchand Kothari

V/s. M/s. Apex Explosives Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME DESIGNATION.

Shweta shouma Novocake for Respondents.

C.P No. 34/397-398/NCLT/MB/MAH/2011

- 1. Ld. Advocate from the side of the Respondent is present; However, none is present from the side of the Petitioner.
- 2. Ld. Advocate of the Respondent has pointed out that in the past as well the Petitioner or his representative remained absent or taken so many adjournments. Ld. Advocate has referred the orders (Interim) dated 11.06.2014 and 24.03.2014 wherein the defaults of the Petitioner for not sincerely perusing the matter was taken seriously and even a cost was imposed.
- 3. However, considering the natural justice in mind; an opportunity of hearing is hereby granted to the Petitioner. Let this C.P. be listed for hearing on 28.09.2016. The Respondent is asked to communicate the next date of hearing to the Petitioner.

MKShrawel-

M. K. SHRAWAT Member (Judicial)

Dated: 19th August, 2016.